

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.217
CP(IB)/246(AHM)2022

Proceedings under Section 7 IBC

IN THE MATTER OF:

Priti Bhupesh Shah
V/s
Layka Labs Limited

.....Applicant

.....Respondent

Order delivered on 29/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant	: Ms. Hirva Dave, Advocate &
	: Mr. Jaimin Dave, Advocate
	: Mr. Abeer Chawla, Advocate for
	: Mr. Navin Pahwa, Advocate
For the Respondent	: Ms. Saurabh Soparkar, Advocate

ORDER

Learned Proxy Counsel for the applicant seeks adjournment in the matter, as there is bereavement in the family of the main arguing Counsel, which is not opposed by the Counsels for the other side.

At the request of the Proxy Counsel for the applicant, the matter stands adjourned to 10.05.2024.

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)